

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

MA 133 in OR No. 2-172/98
APPLICATION NO. OF 199

Applicant(s) *Salem*

Respondent(s) *Mug & ors.*

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
18.4.2000. <i>None is present for the Applicant.</i> <i>If the applicant does not remove the defects as pointed out by the Registry by the next date, we will be constrained to decline the registration of the case on the next date.</i> <i>Put up on 24.5.2000 for further directions.</i> <i>Gopal Singh</i> Adm. Member <i>24.5/2000</i> <i>Copy of order along with the Copy of Application and Extra Sd's sent to Counsel for Applicant 133</i> <i>Vide No 26/5/2000.</i> <i>Alid Recd. Without Sign.</i>	<i>None is present for the applicant.</i> <i>In this case, neither the applicant nor his advocate, is appearing since 3rd of Nov. '99 i.e. since 5 hearings. The defects have also not been removed as directed on 0.4.2000.</i> <i>In view of this, the registration of this MA is declined. This application is ordered to be returned to the applicant as per rules.</i> <i>Gopal Singh</i> Adm. Member <i>Part II and III destroyed in my presence on 27.6.06 under the supervision of section officer (I) as per order dated 1.6.06</i> <i>Section Officer (Record)</i> <i>A. K. MISRA</i> Judl. Member